

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 156
(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce Applicant/petitioner
v.
M/s. Sonear Industries Ltd. & Anr. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 28.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator Ms. Shweta Thakur, Adv.
For the Respondent Mr. Anirudh Bakhru & Mr. Ayush Puri, Advs.

ORDER

CA-2481(PB)/2019

At the request of the applicant counsel fresh notices be served.
She shall serve the counsel and affidavit of served be filed.

List for further consideration on 07.01.2020.

sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

sd-

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

28.11.2019
Ritu Sharma